NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/303/ (IB)/2017

NAME OF THE PETITIONER(S)

: BHANDARI BROTHERS

NAME OF THE RESPONDENT(S)

: UNITED INDIA INSURANCE CO LTD

UNDER SECTION

: 433 (e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

(1) Petitioner T. v.P. Saiville Citi Vishno Petitioner

ORDER

Counsel for the petitioner present. No representation for the respondent. Counsel for the petitioner submitted that as to the outstanding debt, there existed a decree passed by the trial court which has been contested by the respondent before Hon'ble Apex Court of the Country and ultimately the SLP However, at this stage, no representation for the was withdrawn. respondent. Counsel for the petitioner is directed to issue private notice along with copy of the Petition to the respondent and file the proof of sending and delivery thereof along with an affidavit by the next date of Counsel for the petitioner has also filed an affidavit and the bank statement from HDFC bank stating that neither any dispute has been raised by corporate debtor nor any payment has been made. The affidavit along with bank statement is taken on record. Accordingly, the petitioner has fulfilled the requirements as per Section 9 of I&B Code, 2016. Registry is directed to issue fresh notice to the respondent. Put up on 24.07.2017 at 02.30 P.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)